## NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

## COURT-III

Appeal No.256/2017

IN THE MATTER OF:

Pr. Commissioner of Income Tax, Delhi-6

.. PETITIONER

Vs.

ROC in the matter of M/s. Nexus

RESPONDENT

SECTION:

Under Section 251 (1) & 252 (3)

Order delivered on 22.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant

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For the Respondents

: Mr. Naresh Kumar, R-2

For the Intervener

: Mr. Zoheb Hussain, Sr. Standing Counsel,

For Revenue.

Mr. Piyush Goyal, Advocate

## ORDER

Learned Counsel for the Income tax Department is present. None appears for the ROC. Upon service of notice to Respondent-2, he is represented by Mr. Naresh Kumar, Advocate on behalf of R-2 that the Income tax demand, if any, will be duly settled. However, none appears for the Respondent-3.

Heard. Orders reserved.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 22.1.2018